

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.412
IB/445/ND/2021

IN THE MATTER OF:

M/s A.S. Leathers	...	Applicant
Versus		
M/s. Sarthak Fibrotex Pvt Ltd	...	Respondent

Under Section 9 of (IBC), 2016

Order delivered on 16.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Prateek Kedawat
For the Respondent : Adv. Ankit Srivastav and Adv. Akhil Shankhwar

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Prateek Kedawat , Ld. Counsel for the Applicant is present through VC. This Tribunal vide order dated 24.04.2024, directed the Applicant to approach the Registry to cure the defects with regard to the rejoinder filed on behalf of the Applicant. Till date, the rejoinder is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on **05.06.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)